

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No.123/2021
P.S. :Paschim Vihar (East)
U/s. 392/411/34 IPC
State Vs. Jony**

22.05.2021

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.


This is an application u/s 439 Cr.P.C filed on behalf of applicant/accused for preponment of date of hearing.

Present : Sh. Alok Saxena, Ld. Addl. PP for the State through V.C.
Sh. Himanshu Saxena, Ld. Counsel for applicant/accused through V.C.

At the outset, Ld. Counsel for applicant/accused seeks permission to withdraw the present application. Heard.

In view of the submissions, present application stands dismissed as withdrawn.

Copy of order be given dasti.


**(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge**

22.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02
(WEST), TIS HAZARI COURTS : DELHI

Bail Application no.1599/2021
FIR No.123/2021
P.S. :Paschim Vihar (East)
U/s. 392/411/34 IPC
State Vs. Jony

22.05.2021

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

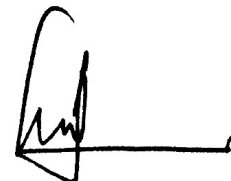
This is an application u/s 439 Cr.P.C filed on behalf of applicant/accused for grant of bail.

Present : Sh. Alok Saxena, Ld. Addl. PP for the State through V.C.
Sh. Himanshu Saxena, Ld. Counsel for applicant/accused through V.C.

Reply received through e-mail.

I have heard arguments on the bail application from both the sides and perused the reply.

It is argued on behalf of applicant that he is in J.C since 02.04.2021. It is argued that applicant is innocent and has been falsely implicated in the present case as the applicant had hit the scooty of the complainant at the red light and the allegations made in the FIR are false and frivolous. It



is further argued that recovery has already been effected and no purpose would be served in keeping the accused behind bar. Therefore, it is prayed that applicant may be granted bail and he is ready to abide by any condition imposed by this court.

Per contra, Ld. State Counsel has opposed the bail application on the ground that there are direct allegations against the applicant. Recovery of scooty and Adhar card belonging to the complainant recovered from the possession of the applicant.

I have considered rival arguments.

Considering the facts and circumstances of the case and the nature of allegations against the applicant, no ground is made out for grant of bail to the applicant at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.



(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge

22.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02
(WEST), TIS HAZARI COURTS : DELHI

Bail Application no.1509/2021
FIR No. 32/2019
P.S. : Mayapuri
U/s. 307/323/34 IPC
State Vs. Amir @ Mohsin

22.05.2021

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

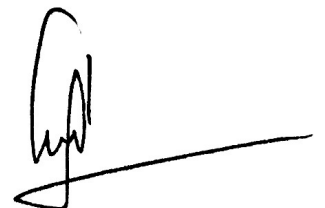
This is an application u/s 439 Cr.P.C filed on behalf of applicant/accused for grant of bail.

Present : Sh. Alok Saxena, Ld. Addl. PP for the State through V.C.
Sh. M.A. Ansari, Ld. Counsel for applicant/accused through V.C.

Reply is already on record.

I have heard arguments on the bail application from both the sides and perused the reply.

It is argued on behalf of applicant that he is in J.C since 14.04.2021. It is argued that applicant is innocent and belongs to respectable family. It is further argued that complainant owed money to the applicant and when the applicant demanded his money back from the complainant, he




was falsely implicated in the present false FIR. It is also argued that the nature of injury has been opined to be simple and later on section 307 IPC has been added. It is also argued nothing has been recovered from the possession of the applicant. Therefore, it is prayed that applicant may be granted bail and he is ready to abide by any condition imposed by this court.

Per contra, Ld. State Counsel has opposed the bail application on the ground that there are serious allegations against the applicant. It is argued that section 307 IPC was added as the applicant had caused injury on the neck of the complainant with a blade. Investigation is still in progress.

I have considered rival arguments.

Considering the facts and circumstances of the case and the gravity of the offences and the fact that investigation is still in progress, no ground is made out for grant of bail to the applicant at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge

22.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

**FIR No. 337/18
PS : Moti Nagar
State Vs. Jitender s/o Bachu Dass r/o WZ 144/20,
Sudarshan Park, Moti Nagar, Delhi**

U/s 323/354/363 IPC & Sec. 10 POCSO Act

22.05.2021

Through Video Conferencing

**The undersigned is performing duty pursuant to the
computer generated circular/duty Roster dated
15.05.2021 of Ld. Principal District & Sessions Judge,
West, Tis Hazari Courts, Delhi.**

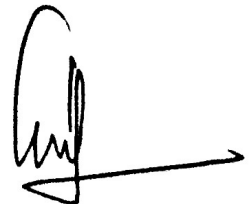
This is an application u/s 439 Cr.P.C. for grant of interim bail
moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through
V.C.
Sh. Rajan Bhatia, Ld Legal Aid Counsel for the
applicant/accused through V.C.
IO WSI Pooja.

IO submits that victim could not be contacted.

I have heard arguments on the bail application from
both the sides through video conferencing.

By way of present application, applicant is seeking
interim bail of 90 days in view of the guidelines issued by High
Powered Committee of Hon'ble High Court of Delhi on 04.05.2021
and 11.05.2021 as the case of the applicant falls under the
category enlisted in the HPC.



Applicant is facing charges u/s 323/354/363 IPC & Sec. 10 POCSO Act and is in custody since 05.09.2018. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Considering the period of custody and the reason given by the IO that victim could not be contacted, the requirement of presence of victim is dispensed with.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
22.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No. 414/2020

PS : Mundka

**State Vs. Ikram Ansari s/o Ibrar Ansari r/o 1301A, First
Floor, Billu Property Wale Makan, Tikri Kalan, Delhi**

U/s 354 IPC & Sec. 12 POCSO Act

22.05.2021

Through Video Conferencing

**The undersigned is performing duty pursuant to the
computer generated circular/duty Roster dated
15.05.2021 of Ld. Principal District & Sessions Judge,
West, Tis Hazari Courts, Delhi.**

This is an application u/s 439 Cr.P.C. for grant of interim bail
moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through
V.C.
Sh. Abhijit Bhagat, Ld Legal Aid Counsel for the
applicant/accused through V.C.
Ms. Deepika Sachdeva, Ld. Counsel for DCW.
IO WSI Lalita with the victim.

IO submits that victim could not be contacted.

I have heard arguments on the bail application from
both the sides through video conferencing.

By way of present application, applicant is seeking
interim bail of 90 days in view of the guidelines issued by High
Powered Committee of Hon'ble High Court of Delhi on 04.05.2021
and 11.05.2021 as the case of the applicant falls under the



category enlisted in the HPC.

Applicant is facing charges u/s 354 IPC & Sec. 12 POCSO Act and is in custody since 21.08.2020. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
22.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**Bail Application no.1597/2021
FIR No. 1189/2020
P.S. : Mayapuri
U/s. 307/34 IPC
State Vs. Tumanshu Prakash @ Mohit @ Rohit**

22.05.2021

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.


This is an application u/s 439 Cr.P.C filed on behalf of applicant/accused for grant of bail.

Present : Sh. Alok Saxena, Ld. Addl. PP for the State through V.C.
Sh. Mahipal Singh, Ld. Counsel for applicant/accused through V.C.

Reply is already on record.

I have heard arguments on the bail application from both the sides and perused the reply.

It is argued on behalf of applicant that he is in J.C since 01.01.2021. It is argued that applicant is innocent and belongs to respectable family. It is further argued that applicant has been falsely implicated in the present case and has nothing to do with the crime. It is further argued that



chargesheet has been filed wherein no CCTV footage/photographs have been filed despite the fact that three CCTV cameras are installed. It is further argued that investigation has been completed and as such, no fruitful purpose would be served in keeping the accused behind bar. It is also argued that applicant is the sold bread earner in his family. It is also argued that co-accused Rahul has already been enlarged on bail. Therefore, it is prayed that applicant may be granted bail and he is ready to abide by any condition imposed by this court.

Per contra, Ld. State Counsel has opposed the bail application on the ground that there are serious allegations against the applicant. It is argued that present applicant caught hold of the victim and the co-accused stabbed him with the knife.

I have considered rival arguments.

Considering the facts and circumstances of the case and the gravity of the offence, I am not inclined to grant bail to the applicant at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.



(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge

22.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No. 797/17

PS : Ranhola

**State Vs. Manoj Kumar Singh s/o Laxman Singh r/o H.No.
166-167, Gali No. 3, Gupta Enclave, Delhi**

U/s 498A/304B/34 IPC

22.05.2021

Through Video Conferencing

**The undersigned is performing duty pursuant to the
computer generated circular/duty Roster dated
15.05.2021 of Ld. Principal District & Sessions Judge,
West, Tis Hazari Courts, Delhi.**

This is an application u/s 439 Cr.P.C. for grant of interim bail
moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through
V.C.
Sh. Sumit Sandeep Tyagi, Ld Legal Aid Counsel for the
applicant/accused through V.C.

I have heard arguments on the bail application from
both the sides through video conferencing.

By way of present application, applicant is seeking
interim bail of 90 days in view of the guidelines issued by High
Powered Committee of Hon'ble High Court of Delhi on 04.05.2021
and 11.05.2021 as the case of the applicant falls under the
category enlisted in the HPC.

Applicant is facing charges u/s 498A/304B/34 IPC




and is in custody since 15.11.2017. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
22.05.2021

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI

FIR No. 1130/2020
PS : Nihal Vihar
State Vs. Rajeev Sharma s/o Shyam Lal r/o D-308, Extn.-2,
Gali No.7, Nangloi, Delhi
U/s 308/427/34 IPC

22.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Sh. R.R. Jha, Ld. Counsel for applicant/accused through V.C.

I have heard arguments on the bail application from both the sides through video conferencing.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi dated 04.05.2021 and 11.05.2021 as the case of the applicant falls under the category enlisted in the HPC.



Applicant is facing charges u/s 308/427/34 IPC and is in custody since 02.03.2021. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, besides the present case, applicant has only one case bearing FIR No. 165/19, U/s 452/323/34 IPC, PS Nihal Vihar.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant Sam is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 25,000/- to the satisfaction of the concerned Jail Superintendent. Applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO. It is also directed that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
22.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

**FIR No. 157/2019
PS : Punjabi Bagh
State Vs. Pradeep @ Deepak s/o Ravindra Mishra r/o X-
31/2A, Gali No. 10A, Brahmpuri, Shastri Park, Bhajanpura,
Delhi-53.**

U/s 328/379/411/34 IPC

22.05.2021

Through Video Conferencing

**The undersigned is performing duty pursuant to the
computer generated circular/duty Roster dated
15.05.2021 of Ld. Principal District & Sessions Judge,
West, Tis Hazari Courts, Delhi.**

This is an application u/s 439 Cr.P.C. for grant of interim bail
moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through
V.C.
Sh. S.K. Verma, Ld Counsel for the
applicant/accused through V.C.

I have heard arguments on the bail application from
both the sides through video conferencing.

By way of present application, applicant is seeking
interim bail of 90 days in view of the guidelines issued by High
Powered Committee of Hon'ble High Court of Delhi on 04.05.2021
and 11.05.2021 as the case of the applicant falls under the
category enlisted in the HPC.




Applicant is facing charges u/s 328/379/411/34 IPC and is in custody since 04.10.2019. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
22.05.2021

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI

FIR No. 727/19
PS : Ranhola
State Vs. Naresh Kumar s/o Badri Prasad r/o H.No.-6, S
Block, Vikas Nagar, Uttam Nagar, New Delhi

U/s 498A/304B/34 IPC

22.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the
computer generated circular/duty Roster dated
15.05.2021 of Ld. Principal District & Sessions Judge,
West, Tis Hazari Courts, Delhi.

This is an application u/s 439 Cr.P.C. for grant of interim bail
moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through
V.C.
Sh. Ravi Kant Pandey, Ld Counsel for the
applicant/accused through V.C.

I have heard arguments on the bail application from
both the sides through video conferencing.

By way of present application, applicant is seeking
interim bail of 90 days in view of the guidelines issued by High
Powered Committee of Hon'ble High Court of Delhi on 04.05.2021
and 11.05.2021 as the case of the applicant falls under the
category enlisted in the HPC.

Applicant is facing charges u/s 498A/304B/34 IPC



and is in custody since 07.12.2019. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 50,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
22.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No. 645/16

PS : Nihal Vihar

**State Vs. Shivam s/o Sunder r/o D-3, Bhooto Wali Gali,
Shamshan Ghat Wali Gali, Laxmi Park, Nangloi, Delhi**

U/s 307/302/34 IPC

Section 302 IPC was added later during investigation.

22.05.2021

Through Video Conferencing

**The undersigned is performing duty pursuant to the
computer generated circular/duty Roster dated
15.05.2021 of Ld. Principal District & Sessions Judge,
West, Tis Hazari Courts, Delhi.**

This is an application u/s 439 Cr.P.C. for grant of interim bail
moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through
V.C.
Sh. Sumit Sandeep Tyagi, Ld Legal Aid Counsel for the
applicant/accused through V.C.

I have heard arguments on the bail application from
both the sides through video conferencing.

By way of present application, applicant is seeking
interim bail of 90 days in view of the guidelines issued by High
Powered Committee of Hon'ble High Court of Delhi on 04.05.2021
and 11.05.2021 as the case of the applicant falls under the
category enlisted in the HPC.

Applicant is facing charges u/s 307/302/34 IPC and is



in custody since 16.05.2019. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 50,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
22.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

**FIR No. 648/17
PS : Ranhola
State Vs. Deepak Yadav @ Raju**

U/s 302/34 IPC

22.05.2021

Through Video Conferencing

**The undersigned is performing duty pursuant to the
computer generated circular/duty Roster dated
15.05.2021 of Ld. Principal District & Sessions Judge,
West, Tis Hazari Courts, Delhi.**

This is an application u/s 439 Cr.P.C. for grant of interim bail
moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through
V.C.
Sh. Divakar Upadhyay, Ld Counsel for the
applicant/accused through V.C.

I have heard arguments on the bail application from
both the sides through video conferencing.

By way of present application, applicant is seeking
interim bail of 90 days in view of the guidelines issued by High
Powered Committee of Hon'ble High Court of Delhi on 04.05.2021
and 11.05.2021 as the case of the applicant falls under the
category enlisted in the HPC.

Applicant is facing charges u/s 302/34 IPC and is



in custody since 22.09.2017. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
22.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

**FIR No. 835/2015
PS : Paschim Vihar
State Vs. Sanju @ Neeraj Shokeen s/o Raj Kumar Shokeen**

U/s 302/120B/34 IPC r/w section 25/27 Arms Act

22.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application u/s 439 Cr.P.C. for modification of order dated 18.05.2021 moved on behalf of applicant/accused Sanju @ Neeraj Shokeen.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Sh. Jitender Sethi, Ld Legal Aid Counsel for the applicant/accused through V.C.

I have heard arguments on the bail application from both the sides through video conferencing.

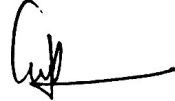
By way of present application, applicant is seeking modification of order dated 18.05.2021 vide which applicant was granted interim bail of 90 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi dated 04.05.2021 and 11.05.2021, however, he could not be released as his father's name was not mentioned.



The said order stands modified and the father's name of the applicant now stands mentioned above. This order shall be read as part and parcel of the order dated 18.05.2021. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
22.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

**FIR No. 586/2018
PS : Nihal Vihar
State Vs. Kamal s/o Khem Chand**

U/s 302/34 IPC r/w section 25/27/54/59 Arms Act

22.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Sh. Vineet Jain, Ld Counsel for the applicant/accused through V.C.

I have heard arguments on the bail application from both the sides through video conferencing.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 04.05.2021 and 11.05.2021 as the case of the applicant falls under the category enlisted in the HPC.

Applicant is facing charges u/s 302/34 IPC r/w section 25/27/54/59 Arms Act and is in custody since 14.09.2018.



Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 50,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
22.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No. 541/2017

PS : Ranhola

**State Vs. Manoj Chaudhary s/o Sh Bindesher r/o D-5 Near
Jurab Ki Factory, Kunwar Singh Nagar, Nangloi, Delhi**

U/s 302/201/404/506/34 IPC

22.05.2021

Through Video Conferencing

**The undersigned is performing duty pursuant to the
computer generated circular/duty Roster dated
15.05.2021 of Ld. Principal District & Sessions Judge,
West, Tis Hazari Courts, Delhi.**

This is an application u/s 439 Cr.P.C. for grant of interim bail
moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through
V.C.
Sh. A.K. Dey, Ld Counsel for the
applicant/accused through V.C.

I have heard arguments on the bail application from
both the sides through video conferencing.

By way of present application, applicant is seeking
interim bail of 90 days in view of the guidelines issued by High
Powered Committee of Hon'ble High Court of Delhi on 04.05.2021
and 11.05.2021 as the case of the applicant falls under the
category enlisted in the HPC.

Applicant is facing charges u/s 302/201/404/506/34



IPC and is in custody since 30.09.2017. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
22.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No. 53/2017

PS : Kirti Nagar

**State Vs. Munna Paswan s/o Chhuttan Paswan r/o B-110,
Chunna Bhatti, Kirti Nagar, Delhi**

U/s 302/34 IPC

22.05.2021

Through Video Conferencing

**The undersigned is performing duty pursuant to the
computer generated circular/duty Roster dated
15.05.2021 of Ld. Principal District & Sessions Judge,
West, Tis Hazari Courts, Delhi.**

This is an application u/s 439 Cr.P.C. for grant of interim bail
moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through
V.C.
Sh. Rajender Prasad, Ld Legal Aid Counsel for the
applicant/accused through V.C.

I have heard arguments on the bail application from
both the sides through video conferencing.

By way of present application, applicant is seeking
interim bail of 90 days in view of the guidelines issued by High
Powered Committee of Hon'ble High Court of Delhi on 04.05.2021
and 11.05.2021 as the case of the applicant falls under the
category enlisted in the HPC.

Applicant is facing charges u/s 302/34 IPC and is




in custody since 24.04.2017. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
22.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No. 320/2019

PS : Nihal Vihar

**State Vs. Lallan Paswan s/o Raghu Nandan r/o House No.
A-1/2, Shiv Park, Nangloi, Delhi**

U/s 302/34 IPC

22.05.2021

Through Video Conferencing

**The undersigned is performing duty pursuant to the
computer generated circular/duty Roster dated
15.05.2021 of Ld. Principal District & Sessions Judge,
West, Tis Hazari Courts, Delhi.**

This is an application u/s 439 Cr.P.C. for grant of interim bail
moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through
V.C.
Sh. Rajender Prasad, Ld Legal Aid Counsel for the
applicant/accused through V.C.

I have heard arguments on the bail application from
both the sides through video conferencing.

By way of present application, applicant is seeking
interim bail of 90 days in view of the guidelines issued by High
Powered Committee of Hon'ble High Court of Delhi on 04.05.2021
and 11.05.2021 as the case of the applicant falls under the
category enlisted in the HPC.

Applicant is facing charges u/s 302/34 IPC and is



in custody since 14.05.2019. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
22.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No. 142/2018

PS : Mianwali Nagar

**State Vs. Gauri w/o Robrooran @ Khahhan r/o Village
Garopara, PS Kalchini, Distt. Alipur Dwar, West Bengal**

U/s 302/201/34 IPC

22.05.2021

Through Video Conferencing

**The undersigned is performing duty pursuant to the
computer generated circular/duty Roster dated
15.05.2021 of Ld. Principal District & Sessions Judge,
West, Tis Hazari Courts, Delhi.**

This is an application u/s 439 Cr.P.C. for grant of interim bail
moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through
V.C.
Sh. Abhijit Bhagat, Ld Legal Aid Counsel for the
applicant/accused through V.C.

I have heard arguments on the bail application from
both the sides through video conferencing.

By way of present application, applicant is seeking
interim bail of 90 days in view of the guidelines issued by High
Powered Committee of Hon'ble High Court of Delhi on 04.05.2021
and 11.05.2021 as the case of the applicant falls under the
category enlisted in the HPC.

Applicant is facing charges u/s 302/201/34 IPC and is



in custody since 20.10.2018. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of her mobile number or address, she shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
22.05.2021

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI

FIR No. 293/2014
PS : Kirti Nagar
State Vs. Jalees Ahmad @ Lalbatti s/o Bashir Ahmad
U/s 302/34 IPC

22.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Ms. Kanchan Sharma, Ld Legal Aid Counsel for the applicant/accused through V.C.

I have heard arguments on the bail application from both the sides through video conferencing.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 04.05.2021 and 11.05.2021 as the case of the applicant falls under the category enlisted in the HPC.

Applicant is facing charges u/s 302/34 IPC and is in custody since 10.08.2018. Therefore, the case of the applicant is




covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
22.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No. 142/2018

PS : Mianwali Nagar

**State Vs. Manjeet Karketa s/o Somra Karketa r/o Village
Latra Pahantoli, PS Kamdara, Distt. Gumla, Jharkhand.**

U/s 302/201/34 IPC

22.05.2021

Through Video Conferencing

**The undersigned is performing duty pursuant to the
computer generated circular/duty Roster dated
15.05.2021 of Ld. Principal District & Sessions Judge,
West, Tis Hazari Courts, Delhi.**

This is an application u/s 439 Cr.P.C. for grant of interim bail
moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through
V.C.
Sh. Pankaj Kishore Gupta, Ld Legal Aid Counsel for
the applicant/accused through V.C.

I have heard arguments on the bail application from
both the sides through video conferencing.

By way of present application, applicant is seeking
interim bail of 90 days in view of the guidelines issued by High
Powered Committee of Hon'ble High Court of Delhi on 04.05.2021
and 11.05.2021 as the case of the applicant falls under the
category enlisted in the HPC.

Applicant is facing charges u/s 302/201/34 IPC and is



in custody since 17.05.2015. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
22.05.2021

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI

FIR No. 882/2015

PS : Nihal Vihar

State Vs. Manish s/o Manohar Lal r/o R-294, Mangol Puri,
Delhi

U/s 302/307/34 IPC

22.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the
computer generated circular/duty Roster dated
15.05.2021 of Ld. Principal District & Sessions Judge,
West, Tis Hazari Courts, Delhi.

This is an application u/s 439 Cr.P.C. for grant of interim bail
moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through
V.C.
Sh. Rajan Bhatia, Ld Legal Aid Counsel for the
applicant/accused through V.C.

I have heard arguments on the bail application from
both the sides through video conferencing.

By way of present application, applicant is seeking
interim bail of 90 days in view of the guidelines issued by High
Powered Committee of Hon'ble High Court of Delhi on 04.05.2021
and 11.05.2021 as the case of the applicant falls under the
category enlisted in the HPC.

Applicant is facing charges u/s 302/30734 IPC and is




in custody since 13.09.2015. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
22.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No. 746/16

PS : Hari Nagar

**State Vs. Sagar s/o Mahipal Singh Rawat r/o RZ-44, Gali
No. 10, Madan Puri, West Sagarpur, New Delhi.**

U/s 307/302/34 IPC

Section 302 IPC was added later during investigation.

22.05.2021

Through Video Conferencing

**The undersigned is performing duty pursuant to the
computer generated circular/duty Roster dated
15.05.2021 of Ld. Principal District & Sessions Judge,
West, Tis Hazari Courts, Delhi.**

This is an application u/s 439 Cr.P.C. for grant of interim bail
moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through
V.C.
Sh. Rajan Bhatia, Ld Legal Aid Counsel for the
applicant/accused through V.C.

I have heard arguments on the bail application from
both the sides through video conferencing.

By way of present application, applicant is seeking
interim bail of 90 days in view of the guidelines issued by High
Powered Committee of Hon'ble High Court of Delhi on 04.05.2021
and 11.05.2021 as the case of the applicant falls under the
category enlisted in the HPC.

Applicant is facing charges u/s 307/302/34 IPC and is



in custody since 15.12.2016. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
22.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.45/2020
P.S. : Nihal Vihar
U/s. 336/308/34 IPC & 25/54/59 Arms Act
State Vs. Mithlesh Singh

As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.

Ahlmad of this court submits that in this case interim bail has been
granted to the applicant/accused on 11.05.2021 by the court of Sh. Ankur Jain,
Ld. ASJ, West, Delhi.

In view of fact that interim bail has already been granted to the
accused, the present bail application is not maintainable. Hence, same is dismissed
as disposed off.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

22.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.08/19
P.S. : Ranhola
U/s. 302/307/34 IPC
State Vs. Deepak Tiwari

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Rajan Bhatia, Ld. LAC.

Ahlmad of this court submits that another application of accused Deepak Tiwari has already been dismissed on 21.05.2021 as he is not entitled to seek relief under HPC guidelines being involved in one other case. Accordingly, the present bail application is not maintainable. Hence, the same is dismissed.

Copy of this order be given dasti, as prayed.


(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

22.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

CC case no. not known
P.S. : Ranhola
Saida Khatoon Vs. Vishal @ Ravi & Ors.

**As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this complaint is being taken up for hearing through VC.**

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. R. Kashyap, Ld. Counsel for complainant.

At the outset, Ld. Counsel for complainant requests to withdraw the
present complaint due to some technical fault.

In view of the submissions, the present complaint is dismissed as
withdrawn.

Copy be given dasti, as prayed.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
22.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.433/16
P.S. : Kirti Nagar
U/s. 308/34 IPC
State Vs. Rajesh Kumar

As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Ms. Kanchan Sharma, Ld. LAC for applicant/accused.

Reply not filed by IO.

Let notice be issued to the SHO with directions to ensure the filing
of reply on next date positively.

Put up for filing of reply and for hearing of this bail application on
01.06.2021.


(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge
22.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.333/19
P.S. : Nihal Vihar
U/s. 302/201/34 IPC
State Vs. Malkit

**As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Ms. Kanchan Sharma, Ld. LAC for applicant/accused.

Ahlmad of this court submits that in this case interim bail has been
granted to the applicant/accused on 17.05.2021.

In view of fact that interim bail has already been granted to the
accused, the present bail application is not maintainable. Hence, same is dismissed
as disposed off.

Copy of this order be given dasti, as prayed.


(POORAN CHAND)

**ASJ-02/West/Delhi : Vacations Judge
22.05.2021**

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.882/15
P.S. : Nihal Vihar
U/s. 302 IPC
State Vs. Manish

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application for early hearing of interim bail of accused.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. A.P. Singh, Ld. counsel for applicant/accused.

At the outset, Ld. counsel wishes to withdraw the present bail application.

In view of the submissions, the present bail application is dismissed as withdrawn.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
22.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.25/08
P.S. : Kirti Nagar
U/s. 392/395/397/34/412 IPC
State Vs. Anwar Ali

**As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
None for applicant/accused despite repeated calls.

IO filed reply in pdf form.

In the interest of justice, the present bail application is put up for
hearing on 09.06.2021.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
22.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.839/2018
P.S. : Nihal Vihar
U/s. 302 IPC & 25/27/54/59 Arms Act
State Vs.Babloo Singh

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused on the medical ground as he is suffering pain in shoulder in jail.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. S.N. Shukla, Ld. Counsel for applicant/accused.

Let report be called from Superintendent Jail qua the medical ground of accused for 31.05.2021.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
22.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.150/18
P.S. : Ranhola
U/s. 302/120B/195A IPC
State Vs.Lalit

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Abhijit Bhagat, Ld. LAC for applicant/accused.

IO filed reply in pdf form stating that accused is involved in one other case.

As per mandate of HPC guidelines, accused should not be involved in any other case seeking interim bail.

Since accused is also involved in other case, he is not entitled for relief of interim bail under HPC guidelines. Hence, present application is dismissed.

Copy be given dasti, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

22.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.578/18
P.S. : Punjabi Bagh
U/s. 302/384/34 IPC
State Vs. Jagdish Sharma @ Jaggi and ors.

As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Anupam S. Sharma, Ld. Counsel for applicant/accused.

IO filed reply in pdf form.

Part arguments heard.

At request, put up for further arguments on 29.05.2021.

IO be called for next date.


(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

22.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.41/17
P.S. : Paschim Vihar (east)
U/s. 302/201 IPC
State Vs.Rahul Kumar

**As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
None for applicant/accused despite repeated calls.

IO filed reply in pdf form.

In the interest of justice, the present bail application is put up for
hearing on 31.05.2021.


(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
22.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.144/2021

P.S. : Punjabi Bagh

U/s. 323/376AB/376(2)(n)354/344/34 IPC r/w 6/8/21 POCSO Act

State Vs.Sunita

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 438 Cr.P.C seeking anticipatory bail moved on behalf of applicant/accused.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Pranay Abhishek, Ld. Counsel for applicant/accused.

IO filed reply in pdf form.

Part arguments heard.

Ld. State Counsel submits that previous bail application was heard by the court of Ms. Sugandha Aggarwal, Ld. ASJ-01, POCSO Act, West, Delhi on 07.04.2021 and there is no change in circumstance of the case thereafter. It is further submitted that as per mandate of law laid down in case titled M/s. Gati Ltd. Vs. T. Nagrajan Priamiajee, present bail application is required to be heard by Ms. Sugandha Aggarwal, Ld. ASJ-01, POCSO Act, West, Delhi.

In view of the submissions of Ld. State Counsel, let this bail application be put up before Ld. Principal District & Sessions Judge, West District, Delhi for 11.06.2021 with the request to transfer the present bail application to the court of Ms. Sugandha Aggarwal, Ld. ASJ-01, POCSO Act, West, Delhi.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

22.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.1072/2015

P.S. : Punjabi Bagh

U/s. 363/342/376(2)(n) IPC and Sec. 4 of POCSO Act

State Vs.Raja Ram

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. R.K. Giri, Ld. Counsel for applicant/accused.

Reply filed by IO in pdf form.

At the outset, Ld. counsel wishes to withdraw the present bail application.

In view of the submissions, the present bail application is dismissed as withdrawn.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

22.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

Bail application no.1581/2021f
FIR No.1130/2020
P.S. : Nihal Vihar
U/s. 308/427/34 IPC
State Vs.Sam @ Same

**As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Sunil Tomar, Ld. Counsel for applicant/accused.

It is submitted by Ld. Counsel for applicant/accused that accused
has been released on interim bail on 21.05.2021 and requests to withdraw the
present bail application.

In view of the submissions, the present bail application is dismissed
as withdrawn.

Copy of this order be given dasti, as prayed.


(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge
22.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

Bail application no.1579/2021
FIR No.357/2021
P.S. : Punjabi Bagh
U/s. 307/34 IPC
State Vs.Pappu

**As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking bail moved on behalf of
applicant/accused.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. M. Yusuf, Ld. Counsel for applicant/accused.

IO filed reply in pdf form.

At the outset, Ld. counsel wishes to withdraw the present bail
application.

In view of the submissions, the present bail application is dismissed
as withdrawn.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
22.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.206/2017

P.S. : EOW

U/s. 406/420/120B IPC

State Vs. Rajesh Kumar Sharma

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Rajender Bansal, Ld. LAC for applicant/accused.
Sh. Rajiv Lochan Mahunta, Ld. Counsel for complainant.

Reply filed by IO stating that some more time is required as accused has been arrested for different cases in different names.

Let detailed report qua previous involvement of accused be called through IO for next date.

Put up for filing of report and hearing of this bail application on

05.06.2021.

Copy be given dasti to all concerned parties.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
22.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.127/2019

P.S. : EOW

U/s. 420/467/468/471/120B IPC

State Vs. Ram Ashish

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Anish Bhola, Ld. Counsel for complainant.
None for applicant/accused.

IO filed reply in pdf form.

In the interest of justice, put up for hearing of this bail application
on 29.05.2021.


(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
22.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.311/2019
P.S. : Hari Nagar
U/s. 307/324/34 IPC
State Vs.Nitin @ Kallu

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Rajender Prasad, Ld. LAC for applicant/accused.

Though judicial custody of accused is more than 15 days as required but accused is involved in 30 other cases besides the present one. Accordingly, as per modification clause of HPC minutes dated 04.05.2021 and 11.05.2021, accused is not entitled for relief of interim bail under HPC guidelines. Accordingly, application is disposed off.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

22.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.629/2020
P.S. : Hari Nagar
U/s. 354 IPC & 8 POCSO Act
State Vs.Sudesh Das @ Raman

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. R.R. Jha, Ld. LAC for applicant/accused.

Though IO filed reply in pdf form but he has not filed report qua previous involvement of accused.

Let report qua previous involvement of accused be called for next date.

Put up for report and hearing of this bail application on 31.05.2021.


(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge
22.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.322/15
P.S. : Ranjit Nagar
U/s. 393/394/397/411/34 IPC
State Vs.Kavita @ Kakuli

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking regular bail moved on behalf of applicant/accused.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Ms. Kavita krishnia, Ld. Counsel for applicant/accused.

IO filed reply. Same is taken on record.

At the outset, Ld. counsel wishes to withdraw the present bail application.

In view of the submissions, the present bail application is dismissed as withdrawn.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

22.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

Bail application no.852/2021
FIR No.15/2021
P.S. : Ranjit Nagar
U/s. 380/406/420/448/506/120B/34 IPC
State Vs.Satish Mahajan

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 438 Cr.P.C seeking anticipatory bail moved on behalf of applicant/accused.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Vikas Manchanda, Ld. Counsel for applicant/accused.
None for complainant.

In the interest of justice, put up for hearing of this bail application on 23.06.2021.

Interim order to continue till next date

Copy of this order be given, as prayed.


(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

22.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

Bail application no.1578/2021

FIR No.Not known

P.S. : Nihal Vihar

U/s. Not known

State Vs. Lakhwinder Kaur

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 438 Cr.P.C seeking anticipatory bail moved on behalf of applicant/accused.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Ajit Kumar Singh, Ld. Counsel for applicant/accused.

Reply not filed by IO.

Let notice be issued to the SHO with directions to ensure the filing of reply on next date positively.

Put up for filing of reply and for hearing of this bail application on 08.06.2021.


(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

22.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

Bail application no.1600/2021
FIR No.68/2021
P.S. : Punjabi Bagh
U/s. 498A/304B/34 IPC
State Vs.Durga Prasad

**As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Abhijeet Bhagat, Ld. LAC for applicant/accused.

IO file reply in pdf form.

As per reply of IO the custody of applicant/accused is below 06
months. Hence, he is not entitled for relief under HPC guidelines. Accordingly,
application is disposed off.

Copy of this order be given dasti, as prayed.



**(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
22.05.2021**

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

Bail application no.1596/2021

FIR No.93/2021

P.S. : Nihal Vihar

U/s. 306/120B IPC

State Vs.Simran Kaur

As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 438 Cr.P.C seeking anticipatory bail moved on behalf
of applicant/accused.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. S.K. Mittal, Ld. counsel for applicant/accused.

IO filed reply in pdf form.

Copy of reply not received by Ld. Counsel for applicant/accused.

IO is directed to supply copy of reply to Ld. Counsel through pdf.

At the request of Ld. State Counsel, IO be called for seeking certain
clarifications qua investigation in this case.

Put up for purpose fixed on 11.06.2021.

Till next date, IO is directed not to take any coercive steps against
accused.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

22.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

Bail application no.1583/2021
FIR No.81/2020
P.S. : Nihal Vihar
U/s. 327/342/365 IPC
State Vs.Satvinder Singh @ Shyama

As per directions of Ld. Principal District & Sessions Judge (West),
Delhi vide order no. 449/10620-10661/S.V/Gaz./DJ West/2021, dated 15.05.2021,
this bail application is being taken up for hearing through VC.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Sumit Sandeep Tyagi, Ld. LAC for applicant/accused.

This is an application for modification of bail order dated 03.10.2020 by
which applicant/accused was released on bail subject to furnishing PB/SB in sum of Rs.
15,000/-.

It is submitted by Ld. LAC for applicant that applicant is unable to
arrange surety in the sum of Rs. 15,000/-. Hence, he may be ordered to be release on
furnishing personal bond.

Ld. State Counsel object to the submissions of Ld. LAC stating that in
this case offence u/s. 365 IPC is involved. Hence, applicant cannot be released on
personal bond.

At this stage, Ld. LAC requests to reduce the bail bond amount keeping
in view the weak economic condition of applicant.

In view of the facts and circumstances and fact that despite order passed
on 03.10.2020, accused is still in judicial custody, bond amount is reduced to Rs.
10,000/- instead of Rs. 15,000/-. Hence, applicant is released on furnishing PB/SB in the
sum of Rs. 10,000/- to the satisfaction of Ld. CMM/MM/Duty MM. Application is
disposed off accordingly.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
22.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

Bail application no.1582/2021

FIR No.06/2021

P.S. : Nihal Vihar

U/s. 308/341/325/34 IPC

State Vs.Rajeev Sharma

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail of 90 days moved on behalf of applicant/accused under HPC guidelines.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Sumit Sandeep Tyagi, Ld. LAC for applicant/accused.

IO filed reply in pdf form.

Though judicial custody of accused is more than 15 days as required but accused is involved in two other cases besides the present one. Accordingly, as per modification clause of HPC minutes dated 11.05.2021, accused is not entitled for relief under HPC guidelines. Accordingly, application is disposed off.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

22.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.840/2016
P.S. : Ranhola
U/s. 302/120B/34 IPC
State Vs.Sandeep Sahrawat and others

As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused Subhash Sharma.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
None for applicant/accused despite repeated calls.

In compliance of previous order Superintendent Jail filed
reply/report in respect of accused Jitender Kumar s/o. Rajender Singh. However,
report qua release was sought in respect of accused Subhash Sharma s/o. Satish
Sharma in case FIR no. 840/16.

Let fresh report be called in respect of accused Subhash Sharma
s/o. Satish Sharma for 27.05.2021.


(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
22.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

Bail application no.1452/2021
FIR No.197/2021
P.S. : Hari Nagar
U/s. 354/354D/309/506 IPC
State Vs.Anurag Dogra

**As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 438 Cr.P.C seeking anticipatory bail moved on behalf
of applicant/accused.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Rajiv Bajaj, Ld. Counsel for applicant/accused.
IO/ASI Niranjana Lal.

Complainant could not join the proceedings.

Let notice be issued to the complainant through IO for next date.

Put up for hearing of this bail application on 28.05.2021.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
22.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

Bail application no.122/2021
FIR No.423/2019
P.S. : Kirti Nagar
U/s. 419/420/468/471/120B
State Vs. Vikas Gaur

As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 438 Cr.P.C seeking anticipatory bail moved on behalf
of applicant/accused.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Om Prakash Singh, Ld. Counsel for applicant/accused.
IO not present.

At the request of Ld. State Counsel, let main IO SI Suresh Chand
be called for next date for seeking certain clarifications.

Put up for hearing of this bail application on 09.06.2021.

Copy of this order be given, as prayed.


(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge
22.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

Bail application no.1457/2021

FIR No.956/2020

P.S. : Punjabi Bagh

U/s. 392/395/412 IPC

State Vs. Jam Bahadur

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking bail moved on behalf of applicant/accused.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
None for applicant/accused despite repeated calls.

Reply of IO already on record.

In the interest of justice, put up for appearance of Ld. Counsel and hearing of this bail application on 07.06.2021.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

22.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.51/2021
P.S. : Hari Nagar
U/s. 498A/406 IPC
State Vs. Anil Kumar

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 438 Cr.P.C seeking anticipatory bail moved on behalf of applicant/accused.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
None for applicant/accused despite repeated calls.
Complainant Sonia Sharma in person.

In the interest of justice, the present bail application is put up for hearing on 10.06.2021.

Interim order to continue till next date.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
22.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.51/2021
P.S. : Hari Nagar
U/s. 498A/406 IPC
State Vs.Aruna Rani

As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 438 Cr.P.C seeking anticipatory bail moved on behalf
of applicant/accused.


22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
None for applicant/accused despite repeated calls.
Complainant Sonia Sharma in person.

In the interest of justice, the present bail application is put up for
hearing on 10.06.2021.

Interim order to continue till next date.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
22.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

Bail application no.1598/2021
FIR No.63/2021
P.S. : Paschim Vihar
U/s. 392/397/411 IPC & 25/27/54/59 Arms Act
State Vs.Azad Kumar

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

22.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Prakash Jha, Ld. Counsel for applicant/accused.

IO filed reply in pdf form.

Reply of IO shows that the accused is involved in other two cases besides the present one.

At this stage, Ld. Counsel for applicant/accused submits that in the above mentioned cases accused has been acquitted and he seeks one week time to file certified copy of acquittal orders/judgments.

Put up for filing of judgments and hearing of this bail application on 03.06.2021.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
22.05.2021